

SLP(C)No. 6514 OF 2002
ITEM No.29 & 42

Court No. 6

SECTION III
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.6514/2002

(From the judgement and order dated 12/12/2001 in CM 24129/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA

Petitioner (s)

VERSUS

M/S. DURGA RICE & GENERAL MILLS Respondent (s)
With SLP(C) Nos. 2039/03, 2054/03, 2052/03, 2055/03, 2066/03
& 20744/03
(With Appln(s). for exemption from filing c/c of the impugned
Judgment and with prayer for interim relief and office report)

Date : 31/01/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s) Mr. Mahendra Anand, Sr. Adv.
Ms. Varuna Bhandari Gugnani, Adv.
Ms. Kavita Wadia, Adv.
Mr. J.P. Dhanda, Adv.

For Respondent (s) Mr. K.L. Goyal, Adv.
Ms. Suresh Kumari, Adv.
Mr. Dinesh Verma, Adv.
Mr. A.P. Mohanty, Adv.

UPON hearing counsel the Court made the following

O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....J

.SP2

Leave granted.
Interim stay of the impugned order in the meanwhile.

.SP1

(Ganga Thakur)
P.S.to Registrar

(Prem Prakash)
Court Master